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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 58 /2015-20
New Delhi, the 10th February, 2017

Subject: Amendment in Paragraph 3.06 of Handbook of Procedures 2015-20

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade (DGFT) hereby makes the following amendments in Paragraph 3.06 of Handbook of Procedures 2015-20 by replacing sub para (b) & (c) notified vide PN 30/dated 26 August, 2015 with two tables showing jurisdictional RA for MEIS & SEIS.

3.06 Jurisdictional RA/RA Concerned:

(a) Applicant shall have option to choose Jurisdictional RA on the basis of Corporate Office/ Registered Office/Head Office / Branch Office address endorsed on IEC for submitting application/s under MEIS and SEIS. This option need to be exercised at the beginning of financial year. Once an option is exercised, no change would be allowed for claims relating to that year. To illustrate, if an exporter has chosen RA Chennai for claiming rewards for exports made in 2015-16, then all claims for exports made in 2015-16, irrespective of the date of application shall be made to RA Chennai only.

(b) Jurisdiction for MEIS

1 Sl.No	2 Units	3 Jurisdictional RA
(i)	Importer Exporter Code(IEC) holders having units in DTAs/ EHTPs / BTPs/ STPs or more than one of these	Jurisdictional RA of DGFT as in Appendix 1A
(ii)	IEC holders having units in SEZs /EOUs or both	Respective Development Commissioner of Special Economic Zones (SEZs) as in Appendix 1A
(iii)	IEC holders having units both in (i) & (ii) above	Units located in category (i) & (ii) will apply to respective Jurisdictions at Col-3

(c) Jurisdiction for SEIS (Single application on annual basis)

1 Sl.No	2 Units	3 Jurisdictional RA
(i)	IEC holders having units only in DTAs	Jurisdictional RA of DGFT as in Appendix 1A
(ii)	IEC holders having units only in SEZs	Respective Development Commissioner of Special Economic Zones (SEZs) as in Appendix 1A
(iii)	IEC holders having units in multiple SEZs	Single application for all units to the Development Commissioner of the SEZ where it has achieved highest Forex Earnings.
(iv)	IEC holders having units both in DTA and SEZs	Single application for all different units to the Jurisdictional RA of DGFT as given in Appendix 1A

Effect of Public Notice: Jurisdictional RAs for exporters with multiple categories of units have been spelt out in the above two tables.



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